HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 18TH MARCH, 2016 AT 10.00 A.M.

I. <u>QUESTIONS.</u>

Questions entered in the separate list to be asked and answers given.

II. <u>RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON</u> <u>MOTION OF THANKS.</u>

RESUMPTION of discussion on the following motion moved by Shri Subhash Barala, M.L.A. on the 14th March, 2016, namely :-

"That an address be presented to the Governor in the following terms :-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 14th March, 2016 at 2.00 P.M.'.".

III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2015-2016 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER

to present the Supplementary Estimates (Second Instalment) 2015-2016.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2015-2016.

IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2015-2016.

- 1. Discussion on the estimates of expenditure charged on the revenue of the State.
- 2. Discussion and Voting on the Demands for Supplementary Grants.

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 2 ₹ 3,36,25,000/- for revenue expenditure be granted to (Second the Governor to defray charges that will come in the Instalment) 2015-2016 course of payment for the vear ending 31st March, 2016 in respect of **Demand No. 2-**Pages 1-3 Governor and Council of Ministers. A MINISTER Demand to move that a Supplementary sum not exceeding Supplementary Estimates No.3 ₹ 17,94,13,000/- for revenue expenditure be granted to (Second the Governor to defray charges that will come in the Instalment) 2015-2016 course of payment for the year ending 31st March, 2016 in respect of **Demand No. 3-** Pages 4-6 **General Administration.**

		-2-	
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding $\mathbf{\xi}$ <u>17,66,57,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2016 in respect of <u>Demand No. 4-</u>	Supplementary Estimates (Second Instalment) 2015-2016 Pages 7-8
Demand No. 8	A MINISTER	Revenue. to move that a Supplementary sum not exceeding ₹ 257,63,35,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending	Supplementary Estimates (Second Instalment) 2015-2016
		31 st March, 2016 in respect of <u>Demand No. 8-</u> <u>Buildings and Roads.</u>	Pages 9-10
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2016 in respect of Demand No. 17-	Supplementary Estimates (Second Instalment) 2015-2016 Pages 11-12
Demand No.19	A MINISTER	Employment. to move that a supplementary sum not exceeding ₹ <u>150,41,68,000</u> / for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2016 in respect of <u>Demand No. 19- Welfare of SCs and</u>	Supplementary Estimates (Second Instalment) 2015-2016 Pages 13-15
Demand No.20	A MINISTER	BCs. to move that a supplementary sum not exceeding ₹ 1.65,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2016 in respect of Demand No. 20- Social Security and Welfere	Supplementary Estimates (Second Instalment) 2015-2016 Pages 16-17
Demand No. 22	A MINISTER	Welfare to move that a Supplementary sum not exceeding ₹ <u>1,65,74,000</u> /- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2016	Supplementary Estimates (Second Instalment) 2015-2016
		in respect of Demand No. 22- Welfare of Ex-servicemen.	Pages 18-20
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding $₹ 1000/$ for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2016 in	Supplementary Estimates (Second Instalment) 2015-2016
		respect of Demand No. 27-Agriculture.	Pages 23-24

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Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding₹1000/-for revenueexpenditureand₹11,56,00,000/-for capital expenditure be granted tothe Governor to defray charges that will come in the	Supplementary Estimates (Second Instalment) 2015-2016
		course of payment for the year ending 31 st March, 2016	Pages 25-27
		in respect of Demand No. 33- Co-operation.	
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary Estimates (Second
No. 36		₹ <u>112,33,00,000</u> /- for capital expenditure be granted	
		to the Governor to defray charges that will come in the	Instalment)
		course of payment for the year ending 31 st March, 2016	2015-2016 Pages 28-30
		in respect of Demand No. 36- Home.	0
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary
No.40		₹ $4106,90,03,000$ /- for revenue expenditure and	Estimates (Second
		1297,50,00,000 for capital expenditure be granted to	Instalment)
		the Governor to defray charges that will come in the	2015-2016
		course of payment for the year ending 31 st March, 2016	Pages 31-36
		in respect of Demand No. 40- Energy & Power.	
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary Estimates (Second
No.45		₹ 12141,35,59,000/ for capital expenditure be granted	
		to the Governor to defray charges that will come in the	Instalment)
		course of payment for the year ending	2015-2016
		31 st March, 2016 in respect of Demand No. 45- Loans	Pages 41-45
		and Advances by State Government.	

CHANDIGARH: THE 17TH MARCH, 2016.

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R.K. NANDAL, SECRETARY.